

Leakage of the Report of IB on NGOs

311. SHRI D.P. TRIPATHI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that report on 'Concerted efforts by selected foreign funded NGOs to take down Indian development projects' attributed to the Intelligence Bureau does really exist; and

(b) if so, the details of the actions taken with regard to the leakage of the said report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Intelligence reports on activities of FCRA registered NGOs are received from time to time. Action with regard to leakage of classified documents is taken once full facts are ascertained.

Instances of communal violence

312. SHRI HUSAIN DALWAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of instances of communal violence during last three months;

(b) the details of factors responsible for these communal violence in the country; and

(c) how Government proposes to maintain communal harmony in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) As per available information, the State-wise details of incidents of communal violence in the country reported during last 03 months is given in the Statement (*See below*).

The incidents are reported to be attributed to religious factors, gender related disputes, disputes over land belonging to religious sites and other miscellaneous issues.

(c) 'Public Order' and 'Police' are State subjects as per the provisions of the Constitution of India and the State Governments are primarily responsible for maintaining law and order and taking action under existing laws. However, the Central Government assists the State Governments/Union Territory Administration in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force, created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary.